

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.3316 of 2026**

Arising Out of PS. Case No.-141 Year-2025 Thana- ISUAPUR District- Saran

Nitish Singh @ Nitish Kumar Singh Son of Nagendra Singh Resident of
Village- Nawada, P.S.- Isuapur, District- Saran

... .. Petitioner/s

Versus

- 1 . The State of Bihar
2. Pooja Devi Wife of Ajay Dubey Resident of Village- Nawada, P.S.- Isuapur,
District- Saran

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Rama Kant Sarma, senior Advocate
Mr. Rakesh Kumar Sharma, Advocate
For the Opposite Party/s : Mr. Anuj Kumar Shrivastava, APP
For informant : Ms. Kumari Rashmi , Advocate

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 02-02-2026 Heard learned counsel for the petitioner, informant
and the State .

2. Petitioner apprehends arrest in a case registered for
the offence punishable under section 115 (2), 126 (2), 65 (2),
351 (2), 352 and 3 (5) of BNS and 4 / 8 of POCSO Act.

3 . As per F.I.R. petitioner is alleged to have
misbehaved with the minor daughter of informant and also
touched her private parts.

4. The victim in her statement recorded under Section
183 of BNSS has supported the prosecution case .

5 . Considering the nature of accusation , statement of
the victim recorded under section 183 BNSS and gravity of



offence , prayer for pre-arrest bail of the petitioner is rejected.

(Prabhat Kumar Singh, J)

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